

with Government accommodation in distant colonies. Of these only 5 officials are doing stationary duty and have to attend office on all working days. The remaining 35 officials perform duty in travelling sections and have to attend office about 6 times only in a month. The question of exploring the possibilities of allotting to those few officials who perform stationary duty, alternate quarters in places as near to their place of duty, as possible, is under consideration.

### Telegrams

**591. Dr. Melkote:** Will the Minister of Posts and Telegraphs be pleased to state:

(a) the number of telegrams sent by post instead of being transmitted on line as scheduled during the period 1st April 1962 to 1st October 1963 to and from various Telegraph Offices in India;

(b) the revenue collected from the public towards telegraphic transmission for the above said messages;

(c) the amount actually refunded to the public being the difference between postage and telegraphic charges during this period for the telegrams sent by post; and

(d) the action Government propose to take to refund the difference to others as well, who have not been paid so far?

**The Deputy Minister in the Department of Posts and Telegraphs (Shri Bhagavati):** (a) 19,49,470 telegrams were disposed of by post either fully or partially, i.e., between two intermediate points.

(b) Since Inland message drafts after disposal are destroyed after 3 months and the Department records only the total collection of revenue, charges for such messages which are disposed by post are not known.

(c) Refunds are granted not merely for the fact of posting at any stage but for inordinate delay, mutilation,

non-delivery and such other lapses due to any cause when brought to the notice of the Department. Postage charges are not deducted from the refunds so granted. Therefore, the figures of refund due to posting of telegrams alone minus the cost of postage are not available.

(d) Does not arise.

### Rules for Allotment of Quarters

**592. Dr. Melkote:** Will the Minister of Posts and Telegraphs be pleased to state:

(a) whether the rules framed by Government to regulate allotment of quarters for Government servants are not applicable to Posts and Telegraphs employees;

(b) whether separate rules have been issued by the Director General, Posts and Telegraphs to regulate such allotment of quarters for the Posts and Telegraphs employees and the said rules are at variance from those issued by the President; and

(c) if so, the reasons for the discrimination?

**The Deputy Minister in the Department of Posts and Telegraphs (Shri Bhagavati):** (a) to (c). The rules framed by the Works, Housing and Rehabilitation Ministry regulating allotment of General Pool quarters to Government servants, are applicable to P. & T. employees when such employees are allotted the General Pool Quarters. These rules, however, are not applicable when the P. & T. employees are allotted P. & T. quarters. For such allotments, separate rules have been framed by the P. & T. Department. These rules are slightly different from those of Works, Housing and Rehabilitation Ministry because the requirements and conditions in the P. & T. Department are different from those in the General Pool.